

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 7266/2022

(Arising out of impugned final judgment and order dated 17-11-2021 in CRLA No. 1706/2004 passed by the High Court of Judicature at Allahabad)

BIHARI

Petitioner(s)

VERSUS

STATE OF U.P. & ORS.

Respondent(s)

(IA No. 101053/2022 - EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT, IA No. 101054/2022 - EXEMPTION FROM FILING O.T.)

Date : 02-04-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE B.R. GAVAI
HON'BLE MR. JUSTICE SANDEEP MEHTA

For Petitioner(s) Mr. Amit Singh, Adv.
Mr. Saurabh Sachan, Adv.
Mr. Aviral Kashyap, AOR

For Respondent(s) Mr. Divyanshu Sahay, Adv.
Mr. Anil Kumar Sinha, Adv.
Mrs. Rachna Gupta, AOR

Dr. Vinod Kumar Tewari, AOR
Mr. Saurabh Pandey, Adv.
Mr. Pramod Tiwari, Adv.
Mr. Vivek Tiwari, Adv.
Ms. Priyanka Dubey, Adv.
Mr. Sk Warish Ali, Adv.

UPON hearing the counsel the Court made the following
O R D E R

1. Leave granted.
2. Post the appeal for hearing after four weeks.
3. In the meantime, the Registry is directed to call for the record of the High Court and the Trial Court.

(NARENDRA PRASAD)
ASTT. REGISTRAR-cum-PS

(ANJU KAPOOR)
COURT MASTER (NSH)